

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. IA(LIQ.)/21/2024 IA/3090/2023 IA/3888/2023 IA/3697/2023
IA/3496/2023 IA/5327/2023 IA/797/2024 In C.P. (IB)/849(MB)2020

IN THE MATTER OF

Pioneer Publicity Corporation Pvt Ltd

... Petitioner

Vs

Frontage Media Pvt Ltd

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 21.06.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv Amit Karkhanis (VC)

For the Applicant/RP: Adv. Himanshu Pratap Singh (VC)

For the Respondent:

ORDER

IA 21/2024, IA 3090/2023 & IA 797/2024 – Counsel for the applicant/RP

prays for an adjournment on the ground that arguing counsel is not available.

Allowed as prayed for. The matter is adjourned to **23.07.2024**.

IA 3496/2023 – The prayer in the present application is that condonation of delay of 24 days and directing the RP to admit the claim of the applicant. The applicant submits that the last date of filing the claim was 09.06.2023. Due to inadvertent error the claims filing was delayed on behalf of the applicant. The claim was ultimately filed on 12.07.2023 after a delay of 24 days. Learned counsel submits that claims of applicant is under two awards, approximately amounting Rs.10 Crore. Hence the prayer. After having heard the learned

counsel and on perused of the documents placed on record, we deem it appropriate to allow the present IA and direct the RP to consider the claim of the applicant. The delay stands condoned. Accordingly, **IA 3496/2023** is **disposed of**.

IA 3697/2023, IA 3888/2023 & IA 5327/2023 - None for the applicant/RP. In the interest of justice, one last opportunity is granted to advance the arguments or otherwise we shall be constrained to dismiss the same for non-prosecution. Adjourned to **23.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/